

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b). In Rajasthan there is great scope to increase cultivation of chillies and seed spices viz. fennel, fenugreek, coriander and cumin.

(c) the Ministry of Agriculture is implementing Central Sector Programmes on spices for (i) establishment of demonstration-cum-seed multiplication plot of chillies; (ii) demonstration of plant protection measures on chillies; (iii) distribution of minikit of seed spices; and (iv) distribution of plant protection equipments, during 1992-93 with an outlay of Rs. 14.40 lakhs in the State.

Spices Board under the Ministry of commerce is also implementing (i) seed multiplication programme; (ii) supply of input kit containing fertilisers and plant protection chemicals during 1992-93 with an outlay of Rs. 14.15 lakhs for increasing production of spices in Rajasthan.

Jain Commission

3937. SHRI VISHWANATH SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have finalised the scope and jurisdiction of the Jain Commission appointed to investigate into the assassination of Rajiv Gandhi;

(b) if so, the details thereof; and

(c) if not, the time by which this would be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB). (a) to (c) : The terms of reference of Jain Commission of Inquiry were stipulated at the time of its constitution. It is for the Commission to decide scope of its enquiry keeping in view the stipulated terms of reference.

Office of EIL Abroad

3938. SHRI PARAS RAM BHARDWAJ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Engineers India Limited has decided to open engineering offices in abroad; and

(b) if so, the details thereof and names of such countries?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) : (a) and (b) : Yes, Sir. At Abu Dhabi and Bahrain to fulfil one of the conditions for the jobs awarded to M/s. Engineers India Limited, in these countries.

Election of Cooperative Group Housing Societies

3939. SHRI JEEWAN SHARMA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Cooperative Group Housing Societies in Delhi have not held elections to elect their office bearers,

(b) if so, for how long an elected body can continue;

(c) whether an elected Member can be elected for a number of times in the same society; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The Registrar of Cooperative Societies has reported that Bye-laws adopted by the Cooperative Group housing societies provide for holding of elections of 1/3rd members of the managing committee in each Year. However, in some cases, societies failed to hold the elections on due dates. In such cases requisition under section 30 (1) of the Delhi Cooperative Societies Act, 1972 is

issued by the Registrar, Cooperative Societies to hold elections within 30 days failing which an Election Officer is appointed to hold elections.

(b) As provided under section 31 (3) of the Act, the term of elected members of a committee of a society shall be such as not exceeding three years. Rule 62 of the Delhi Cooperative societies Rules, 1973 provide that 1/3rd members of the elected body shall retire in each year. The elected managing committee will continue to hold office till new managing committee is elected.

(c) and (d) As provided under section 31 (6) of the Act, a person is disqualified from being Director, Secretary, Joint Secretary or Treasurer of a committee in case he had held any such office on a committee during two consecutive terms whether full or part.

Sufferers of Cellular Jail

3940. SHRISHRAVANKUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to publish and maintain a complete documented records in respect of the biography of the sufferers of Cellular jail in Port Blair museum during the freedom movement; and

(b) if so, how far these records are available and in respect of how many sufferers and for whom such records are not available?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) There is no such proposal under consideration of the Central Government.

(b) Does not arise.

Lottery Scandal in Delhi

3941. SHRI SANAT KUMAR MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a big lottery scandal has been busted in Delhi recently;

(b) if so, the modus operandi of the fraud;

(c) the preventive measures taken to check such activities of the lottery ticket selling agents;

(d) whether State Governments and Union Territory Administrations have been cautioned on this behalf; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b) The Delhi Police has reported that Government of Manipur had approved scheme for printing of 10 lakhs tickets for the draw of Jeevan Rekha Daily lottery but the sole selling agent in (M/S Guru Nanak Agencies, Korol Bagh) New Delhi, was getting only one and half lakh tickets printed. The sole selling agent did not issue corrigendum in news-papers thereby making wrongful gain to himself, which is estimated to be approximately Rs.2 crores.

(c) to (e): A case under section 420 IPC has been registered at Police Station, Korol Bagh against the aforesaid sole selling agent on 11.11.1992. Delhi Police have further reported that as and when any such complaint is received, appropriate action is taken against the persons complained against.